

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 313

IA-258/2024

IN

IB-45(ND)/2022

IN THE MATTER OF:

M/s. Bank of Baroda

.... Petitioner/Applicant

Vs.

M/s. Bimla Maheshwari

.... Respondent

Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 02.05.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the RP : Mr. Abhishek Anand, Mr. Karan Kohli, Ms. Jasleen
Singh Sandha, Advs.
For the PG : Mr. Hemant Chaudhuri, Mr. Vasu Goyal, Advs.

ORDER

IA-258/2024

Mr. Abhishek Anand, Ld. Counsel appearing for the Resolution Professional seeks two days' further time to file Rejoinder Affidavit. Time granted.

List the matter **on 16.05.2024.**

-Sd-

(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay